



2026:AHC:18014

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5116 of 2025

Prabhu Nath Singh

.....Petitioner(s)

Versus

State Of U.P And 17 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Bachcha Singh, Sumant Rai
Counsel for Respondent(s)	: C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.
2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, seeking the following prayer:-

"A. Issue a writ, order or direction in the nature of mandamus directing and commanding the Respondent No. 2 to decide the revision no. 1293/2025, under section 48(1) C.H.Act, (Prabhunath Singh and others Versus Om Prakash and Others), which is pending before him within the stipulated period fix by this Hon'ble Court so that justice may be done."

3. Learned Standing Counsel has no objection in case a direction is issued for expeditious disposal of the aforementioned matter.
4. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to

Deputy Director of Consolidation (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order.

5. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

6. With the aforesaid direction, present writ petition is **disposed of.**

January 22, 2026

Priyanka

(Dinesh Pathak,J.)